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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

..  
O.A.No. 754/96.

Date: July 18, 1996.

Between:

Y. Ravi Kumar. .. Applicant.

Vs.

1. Union of India represented by its Secretary, Ministry of Defence, New Delhi.
  2. The Flag Officer Commanding-in-Chief Head Quarters, Eastern Naval Command, Visakhapatnam.
  3. The Officer-in-charge Command Naval Transport Workshop, 104 - Area - Ind.Estate, Visakhapatnam 530 007.
- Respondents.

COUNSEL FOR THE APPLICANT: Sri V. Rama Rao.

COUNSEL FOR THE RESPONDENTS: Sri V. Rajeswara Rao,

ORDER BY:


HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (A) 

D.A.No.754/96.


Date: July 18, 1996.

ORDER:

Heard Sri A.V. Rama Rao, learned counsel for the applicant on admission aspect. It is seen that the applicant has submitted a representation to the Flag Officer Commanding-in-Chief, Head Quarters Eastern Naval Command, Visakhapatnam, on 1--5--1996. According to the applicant, the representation has not been disposed of yet, nor any decision communicated to him. It is, therefore, directed that Respondent No.2, to whom the said representation is addressed, shall arrange to have the same examined, take a decision thereon and have the same conveyed to the applicant within 30 days from the date of receipt of a copy of these orders. If there is any scope or possibility to re-engage the applicant, in accordance with the existing rules, the same shall be explored with a view to providing him work. In any case, his claims shall be examined and a suitable decision taken, before any outside candidates are engaged from the open market. Thus the D.A., is disposed of at the admission stage.

  
M. RAJENDRA PRASAD,  
Member (A)

Date: July 18, 1996.  
Dictated in open Court.

  
Deputy Registrar (D) EC.

O.A. 754/96

To

1. The Secretary, Ministry of Defence,  
Union of India, New Delhi.
2. The Flag Officer, Commanding-in-Chief,  
Head Quarters, Eastern Naval Command,  
Visakhapatnam.
3. The Officer-in-Charge, Command Naval  
Transport Workshop, 104-Area-Ind.Estate,  
Visakhapatnam-7.
4. One copy to Mr.V.Rama Rao, Advocate, CAT.Hyd.
5. One copy to Mr.V.Rajeswar Rao, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.
8. One copy to Hon'ble Member(A) CAT.Hyd.

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307/96

I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI  
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

Dated: 18-7 -1996

~~ORDER~~ JUDGMENT

M.A./R.A/C.A.No.

in

O.A.No. ~~595/96~~

754/96.

T.A.No.

(W.P.)

Admitted and Interim Directions  
issued.

Allowed.

Disposed of with directions

~~Dismissed~~

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

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OA copy  
No spare copy

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
प्रेषण / DESPATCH  
25 JUL 1996  
हैदराबाद बेंच  
HYDERABAD BENCH